

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.)... CRLMP No.24752/2014

SUDHIR AND ORS

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

(office report for directions)

Date : 16/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Petitioner(s) Mr. Ajay Veer Singh Jain, Adv.
 Mr. Atul Agarwal, Adv.
 Mr. Atit Jain, Adv.
 Ms. Divya Garg, Adv.
 Mr. U.R.Bokadia, Adv.
 Mr. Mohd. Irshad Hanif, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the peculiar facts stated in the criminal miscellaneous petition for extension of time to file proof of surrender, a further period of four weeks is granted to the petitioners to surrender.

In case, proof of surrender is not filed within the aforesaid time, the special leave petition shall stand dismissed without further reference to the Court.

(Rajni Mukhi)
Sr. P.A.

(Pardeep Kumar)
AR-cum-PS